

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.153 of 2012 &
IA (DFR No. 817 of 2013)

Dated: 1st May, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s. East Coast Railway **... Appellant(s)**
Versus

Orissa Electricity Regulatory
Commission & Ors. **....Respondent(s)**

Counsel for the Appellant(s): Ms. Geetanjali Mohan

Counsel for the Respondent(s): Mr. Rutwik Panda for R.1
Mr. Raj Kumar Mehta
Mr. Rajeev Ranjan for R.2
Mr. Hasan Murtaza for R.3 & 5

ORDER

Though we do not find any merit in the prayer of the learned counsel for the Appellant in the Review Petition, we want to make it clear that the order was issued by this Tribunal on 02.04.2013 in this Appeal, in the light of the fact that no stay has been granted in favour of the Appellant directing the Appellant to pay the dues. Hence the wordings in the said order as "the dues have not been paid yet as directed by the Commission" be omitted.

At the request of the learned counsel for the parties, post the matter on **09.07.2013** for final hearing. The arrears to be paid, as per our directions, within three weeks from today.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/Vs